

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 214  
246/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Via Interactive Technologies Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 21.10.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

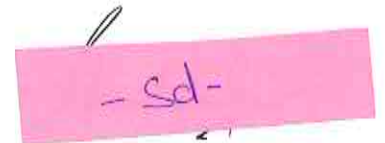
**:Ms. Kiran Suresh Pandey, CS.**

**ORDER**

Heard the submissions made by the Learned Proxy Counsel for the Petitioner. The Proxy Counsel for the Petitioner has submitted that the main counsel is not well, therefore let this matter be posted after two weeks. Matter is adjourned to 11.11.2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member(J)**

(Meenu)